

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 8668/2023

(Arising out of impugned judgment and order dated 04-01-2023 in Application u/s 482 No. 27466/2022 passed by the High Court of Judicature at Allahabad)

VIRENDRA TYAGI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 03-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s)

Ms. Shivani Verma, Adv.
Ms. Renu, Adv.
Mr. Kamlesh Kumar Mishra, Adv.
Mr. Vishhal Saxxenna, Adv.
Ms. Gauri Chhabra, Adv.
Mr. Pramod Kumar Tripathy, Adv.
Mr. Anurag Ojha, AOR

For Respondent(s)

Mr. Rajat Singh, AOR
Mr. Shantanu Singh, Adv.
Mr. Sarthak Chandra, Adv.

Mr. Jai Vardhan, Adv.
Ms. Akрати Gupta, Adv.
Mr. A.V.Shukla, Adv.
Mr. Brijesh Gupta, Adv.
Mr. Randhir Kumar Ojha, AOR

UPON hearing the counsel the Court made the following
O R D E R

Perused the counter affidavit filed by respondent

No.2/1.

Prima facie, it appears to us that a complaint under Section 138 of the Negotiable Instruments Act, 1881 was filed before completion of 15 days from the date of service of demand notice.

Hence, we grant leave.

The interim relief granted earlier by this Court shall continue to operate till the final disposal of the appeal.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER